

(5)

Central Administrative Tribunal
Principal Bench

C.P.No.28/2004 in
O.A.No.328/2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. R.K. Upadhyaya, Member (A)

New Delhi, this the 16th day of April, 2004

1. Mr. Kirpal Singh
MES No.7017139
House No.A-26
Anand Vihar
Near Ch. Chajuram Hospital
Uttam Nagar, Delhi.

2. Mr. Dilbagh Singh
MES No.1506745
House No.WZ-35
Sant Nagar Extension
Tilak Nagar, Delhi.

... Applicants

(By Advocate: Ms.Indu Kaul, proxy for Sh. Neeraj Goyal)

Vs.

1. Union of India through
Mr.Ajit Prasad,
Secretary
Ministry of Defence
New Delhi - 110 001.

2. Lt.General Hariunoyal,
Engineer-in-Chief
Army Headquarters
Kashmir House
New Delhi - 110 001.

3. Major General Mr.Vijay Agah,
Chief Engineer,
Western Command
Chandimandir
Chandigarh.

4. Mr.J. Bhattacharya,
Chief Engineer,
Delhi Zone
Delhi Cantt.
New Delhi - 110 010.

5. Col. Y.S. Sirohi,
Commander Works Engineer (Utility)
Delhi Cantt.
New Delhi - 110 010.

6. Major Sameer Balodi,
Garrison Engineer (Utility)
Plant & Machinery
Delhi Cantt.
New Delhi - 110 010.

... Respondents


(By Advocate: Shri N.K. Aggarwal)

O R D E R (Oral)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicants states that the applicants are calculating the amount due but it is not disputed that the payment has since been made as stated by the respondents.

2. In face of the aforesaid, rule is discharged.



(R.K. Upadhyaya)
Member (A)



(V.S. Aggarwal)
Chairman

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